

469
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

In the matter of:

O.A. No. 48/2024

Ashwini Kumar Saini

.....Applicant

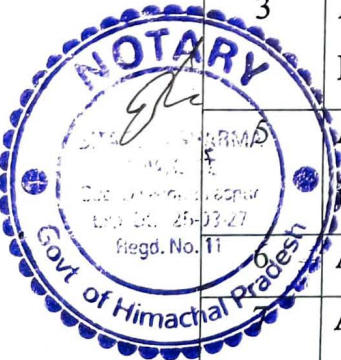
Versus

State of H.P. and others.

....Respondent

Index

Sr. No.	Description of Documents	Page No(s)
1	Affidavit Of Deputy Commissioner, Bilaspur in compliance to order dated 07.07.2025 of Hon'ble NGT.	1-3
2	Annexure-A. Fresh status/joint inspection report of the sites in question conducted on 20.08.2025 and 26.08.2025.	4-6
3	Annexure-1. Intimation of Joint Inspection at Rohin Bus Stop	7-8
	Annexure-2. Copy of attendance sheet of the joint inspection of Site-1.	9
	Annexure-3. Photographs of site no. 1	10
	Annexure-4 Copy of Directions issued by NHAI and TCP to the Owner	11-14
	Annexure-5 Report of Mining Officer, District Bilaspur, H.P.	15



ATTESTED

Site Ram Sharma
Notary Public

Sub. Division Bilaspur (H.P.)

9	Annexure-6 Report of HPPWD Division No. 1 District Bilaspur, H.P.	16-18
10	Annexure-7 Report of Tehsildar Ghumarwin, District Bilaspur, H.P.	19-21
11	Annexure-8 Office Order of HPSPCB	22-23
12	Annexure-9 intimation of joint inspection	24
13	Annexure-10 Attendance sheet of joint inspection	25
14	Annexure-11 Photo of joint inspection of site No. 2	26
15	Annexure-11 Copy of permission of NHAI	27-30

Dated: 12.09.2025

12 SEP 2025

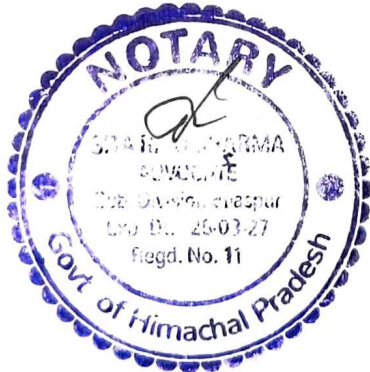
Respondent No. 06.

Deputy Commissioner
Distt. Bilaspur (H.P.)

Through Counsel

Divyanshu

Divyanshu Kumar Srivastva
(Advocate)



ATTESTED

Sita Ram Sharma
Notary Public
Sub Division Bilaspur (H.P.)

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI.

OA No. 48/2024

In the matter of:-

Ashwini Kumar Saini

.....Petitioner

Versus

State of Himachal Pradesh & Ors

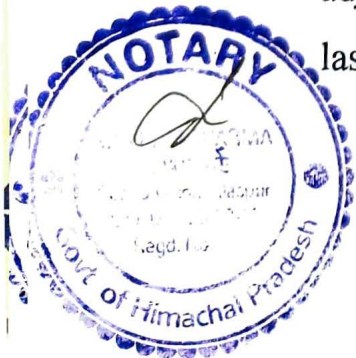
.....Respondents



**AFFIDAVIT OF DEPUTY COMMISSIONER,
BILASPUR, IN COMPLIANCE TO THE
ORDER DATED 07.07.2025.**

May it please your Lordships:-

I, Rahul Kumar son of Sh. Raj Kumar, aged about 36 years, presently, working as **Deputy Commissioner, Bilaspur**, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

1. That the afore-cited case is pending adjudication before this Hon'ble Tribunal and was last listed on dated 07.07.2025 wherein, the Hon'ble

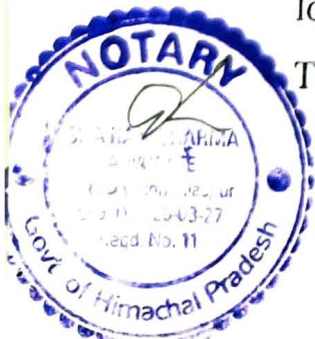


ATTESTED

 Notary Public
 Sub Division Bilaspur (H.P.)

 Deputy Commissioner
 Distt. Bilaspur (H.P.)

NGT was pleased to pass the following directions qua the state respondents:-

"...5.Pleadings may be completed before that date and if any response / additional response is to be filed by any of the respondents, then the same may be filed within one month and in case any rejoinder to the same is to be filed by the applicant, then the same be filed at least one week before the date of hearing fixed and no further adjournment will be granted for this purpose..."

2. That in compliance to the above directions, it is submitted that vide this office letter dated 19.07.2025, the officials of district administration i.e. Sub-Divisional Magistrate, Ghumarwin, Sub-Divisional Magistrate, Jhandutta and officials of other concerned departments such as NHAI, Town & Country planning, HPSPCB, HPPWD, District Mines Officer etc, were directed to verify the current status of two sites as referred to in earlier report/replies filed in this matter. Accordingly, further joint inspections have been carried out on 20.08.2025 and 26.08.2025 specifically of two locations i.e. (1) Khasra No. 773/597 Village Rohin, Tehsil Ghumarwin, Distt. Bilaspur, H.P. (2)



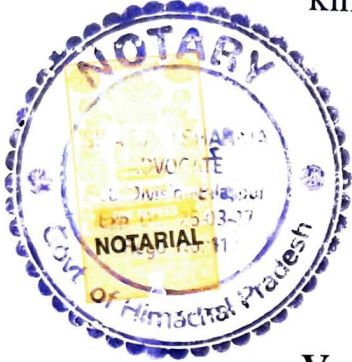
[Signature]
Commissioner
Distt. Bilaspur (H.P.)

TESTED
[Signature]
Notary Public
Sub Division Bilaspur (H.P.)

KhasraNo. 418/191/67. Village Kothi, Post Office BehnaJattan, Tehsil Jhandutta, Distt. Bilaspur, H.P.

3. That the fresh status/joint inspection report of the above-mentioned sitescarried out on 20.08.2025 and 26.08.2025is annexed atAnnexure-I whichmay kindly be taken on record please.

12 SEP 2025



Deputy Commissioner, Distt. Bilaspur (H.P.)

DEPONENT

[Handwritten signature]

Verification:

I, the above named deponent do hereby verify that the above contents of para no. 1 to 3 of this affidavit are correct to the best of my knowledge, based on information derived from official records, no part of the same is wrong and nothing material has been concealed therefrom.

IDENTIFIED BY

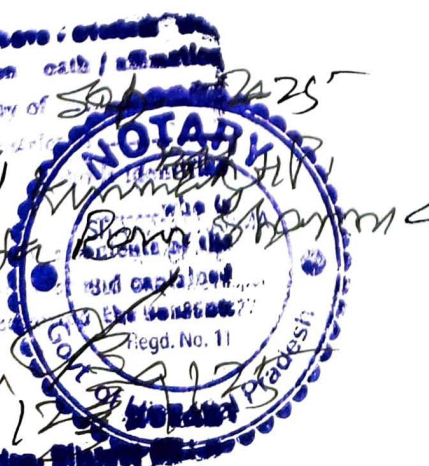
[Handwritten signature]
Sita Ram Sharma
Adv.
Bilaspur
H.P.

Verified at Bilaspur, H.P. on this 12 day of

September, 2025.

12 SEP 2025

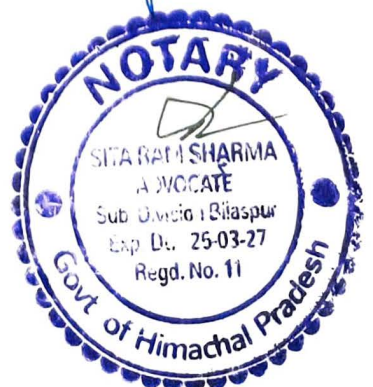
[Faint, partially legible text from another document]



Deputy Commissioner, Distt. Bilaspur (H.P.)

DEPONENT

[Handwritten signature]



Joint inspection Report in the matter of OA No. 48/2024 titled as Ashwini Kumar Saini vs. State of H.P. & ors in compliance to the orders of Hon'ble National Green Tribunal (NGT) dated 07.07.2025.

1. Background and orders of Hon'ble National Green Tribunal:

The Hon'ble National Green Tribunal vide order dated 07.07.2025 passed following directions in this matter:-

"...5.Pleadings may be completed before that date and if any response / additional response is to be filed by any of the respondents, then the same may be filed within one month and in case any rejoinder to the same is to be filed by the applicant, then the same be filed at least one week before the date of hearing fixed and no further adjournment will be granted for this purpose..."

In order to check the current status of two sites as referred to in earlier report/replies filed in this matter, further joint inspections have been carried out on 20.08.2025 and 26.08.2025 specifically of two locations i.e. (1) Khasra No. 773/597 Village Rohin, Tehsil Ghumarwin, Distt. Bilaspur, H.P. (hereinafter called as **site No.-1**) (2) Khasra No. 418/191/67. Village Kothi, Post Office Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur, H.P. (hereinafter called as **site No.-2**).

2. Joint inspection of site No.-1 (Khasra No. 773/597 Village Rohin, Tehsil Ghumarwin, Distt. Bilaspur (HP) :-

The site was jointly visited on dated 20.08.2025 under the chairmanship of Sub-Divisional Magistrate (SDM) Ghumarwin and by following other members:-

- i. The Representative of Project Director, NHAI PIU-Gutkar Distt. Mandi.
- ii. The Assistant Town Planner, Bilaspur, Distt. Bilaspur.
- iii. The Representative of Executive Engineer, HPPWD, Division No.-1 Distt. Bilaspur.
- iv. The District Mines Officer, Bilaspur, Distt. Bilaspur.
- v. The Regional Officer, HPSPCB, Distt. Bilaspur.

The owner of the land was also asked to be present on the date of joint inspection vide HPSPCB Office letter No 1034-40 dated 05.08.2025, the letter was returned unattended. **(Copy enclosed as Annexure-1)**. The attendance sheet of the joint inspection is enclosed as **Annexure-2**. During the course of inspection, it was observed that the nature of activity is mainly land leveling and plot development by the way of cutting the hill slope

carried out by the present owner of the land Sh. Amar Singh S/o Sh. Lakhu and Sh. Devisaran i.e. site No.-1. However, no excavating/ cutting activity and machinery was observed on the date of inspection (**Photograph enclosed as Annexure-3**). The NHAI authority has issued notice to the owner vide their office letter No. 136, dated: 15.4.2024 and The Town & Country Planning Department has also issued notice to the owner for carrying out cutting activities conveyed vide their letter no.331-32 dated – 20.08.2025 (Copies enclosed as **Annexure--4**). The District Mines Officer has also imposed penalty of Rs. 1,32,000/- in the form of challan for illegal extraction without permission. (Copy enclosed as **Annexure--5**). The quantification of excavated material calculated as 23010.30 Cum meter (approx.) from the site No.-1 and details of the location where such excavated material was dumped has been analysed by HPPWD in its report vide letter No. PW/BLP(1)WA/Road/2025-9735-36 dated 11.09.2025 (copy enclosed as **Annexure- 6**). The excavated material has been dumped in the private land of Sh. Amar Nath, S/o Sh. Bhagat Ram, Resident of Village Rohin as intimated by Tehsildar Ghumarwin dated 24.04.2025. (copy enclosed as **Annexure -7**). The HP State Pollution Control Board has imposed environmental compensation of Rs. 1,00,000/- (One lakh Rupees only) on the land owner Sh. Amar Singh, for unscientific muck dumping in the non perennial nallah. The copy of office order is enclosed as **Annexure-08**.

3. Joint inspection of site No.-2 (Khasra No. 418/191/67. Village Kothi, Post Office Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (HP) (HP) :-

The site was jointly visited on dated 26.08.2025 under the Chairmanship of Sub-Divisional Magistrate (SDM) Jhandutta and by the following members:-

- i. The Representative of Project Director, NHAI PIU-Gutkar Distt. Mandi.
- ii. The Assistant Town Planner, Bilaspur, Distt. Bilaspur.
- iii. The Representative of Executive Engineer, HPPWD, Division No.-1 Distt. Bilaspur.
- iv. The Representative of District Mines Officer, Bilaspur, Distt. Bilaspur.
- v. The Regional Officer, HPSPCB, Distt. Bilaspur.

The Project Proponent was also asked to be present on the date of joint inspection vide HPSPCB Office letter No 1096-1101 dated 23.08.2025, the letter was returned unattended, **copy enclosed as Annexure-9**. The attendance sheet of the joint inspection

is enclosed as **Annexure- 10**. During the course of inspection it was observed that the nature of activity is mainly proposed retail outlet/petrol pump land leveling and plot development by the way of cutting by the present promoter Sh. Sunny Sharma S/o Sh. Vijay Kumar R/O Dughiyar PO Sohari, Tehsil Dhattwal, Distt. Hamirpur (HP) i.e. site No.-2. However, no excavating/ cutting activity and machinery was observed on the date of inspection, (**photograph enclosed as Annexure-11**).

No action has been taken against the project proponent as he has obtained permission for the proposed petrol pump from the Deputy Commissioner Bilaspur and NHAI Authority for construction of petrol pump. The copy of permission from NHAI is enclosed as **Annexure-12**. Excavation activities have already been completed for the construction of petrol pump and the muck generated from the excavation activity has been dumped in private land for land filling adjoining to fourlane in Vill. Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur and no muck had been dumped in non-designated areas. The quantification of excavated material calculated as 8567.29 Cum meter (approx.) from the site No.-2 and details of the location where such excavated material was dumped has been analysed by HPPWD in its report vide letter No.PW-JSD-Petrol Pump/4-Lane/2025-26-822-23 dated 11.09.2025.


Recommendation for site-1:-

The members are of the view that appropriate action is required from the NHAI Authority as no access permission has been accorded to the land owner.

Recommendation for site-2:-

The members of the joint inspection are of the view that project proponent is required to obtain permission from the Town & Country Planning Department.

It is recommended that NHAI Authority and Town & Country Planning Department shall ensure the compliance as recommended by the members of the joint inspection.


Regional Officer
HPSPCB, Bilaspur


Sub-Divisional
Magistrate
Jhandutta, Distt. Bilaspur (H.P.)


Sub-Divisional Magistrate
Magistrate
Ghumarwin, Distt. Bilaspur (H.P.)

7
477

H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,
Tehsil Sadar, District Bilaspur Himachal Pradesh
Telefax- 01978-223550, E-mail- pcbrobilaspur2@gmail.com



No. PCB/RO/BI P/(160)/OA No -48/2024/- 1034-40

Dated: - 05/08/2025

To

The Project Director,
NHAI PIU-Gatkar Distt. Mandi.

The Executive Engineer,
HPPWD Diviston No. 1, Distt. Bilaspur

The Assistant Town Planner
Bilaspur, Distt. Bilaspur HP.

The District Mines Officer
Bilaspur, Distt. Bilaspur HP.

Subject: In Ashwini Kumar Saini V. State of HP & Ors. (O.A. No. 48/2024 in the Hon'ble NGT), status report required with respect to the 2 sites where cutting/excavation activities were carried out.

Sir,

This is in reference to a meeting held in the office of Sub-Divisional Magistrate Ghumarwin on dated 04.08.2025 regarding the subject cited above.

In this regard, a joint inspection of hill cutting activity carried out adjoining to Rohin Bus Stop has been scheduled by Sub-Divisional Magistrate Ghumarwin on dated 19.08.2025 at 11:00 AM.

In this regard, you are requested to kindly attend the aforesaid joint inspection on scheduled date, time and venue, please.

Yours faithfully,

[Signature]
Regional Officer
HPSPCB Regional Office Bilaspur
Telefax- 01978-223550

Copy forwarded to:

1. The Sub-Divisional Magistrate Ghumarwin, for information, please
2. Shri Amar Singh s/o Sh. Lakhu Ram, Vill Siyola, PO. Jakhala, Teh Sadar Distt. Bilaspur with the direction to remain present during aforesaid joint inspection.
3. Sh. Jitender Kumar s/o Sh. Manohar Lal, R/O Vill. Doun, PO. Kotlu Teh. Ghumarwin Distt. Bilaspur with the direction to remain present during aforesaid joint inspection

[Signature]
Regional Officer
HPSPCB Regional Office Bilaspur
Telefax- 01978-223550

8
478034-40

Regd

भारत सरकार सेवार्थ

Refused!



“मजबूत लोकतंत्र-सबकी भागीदारी”

To,

~~Sh. Amar Singh to Sh. Lakhu Ram
Vill Siyola P.O. Jukhala Teh Sadar
Distt Bilaspur (H.P) 177001~~

~~174033~~


Despatcher
HP State Pollution Control Board
Distt. Bilaspur (HP)

479



MD
11/08/25

प्राप्तकर्ता धर पर
नहीं रहता है। जतन
पता मालूम नहीं कीजिए
दूसरा

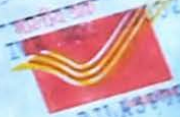
Bilaspur EP NO 174001
07/08/2025 18:29:45, Counter No. 1

Wt: 20 (Actual)
Basic Amt: 22.00

R2765065975IN

From: Hub
To: Hub

Del NO: VILL BITOLA, BILASPUR



Return to Sender
11/08/25

activities were carried out.



Photographs No. 01 : Shows the Status of Excavation Site No. 1.



Photograph No. 02: Direction Given By The Sub Divisional Magistrate To HPPWD Officials To Analyse The Quantum Of The Excavated Material.

Not
Case

482

Annexure-4



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383



क्रम संख्या : 136

दिनांक : 15/4/24

रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती अमर सिंह पुत्र/पति श्री हरजु राम
निवासी जुवाला (अमर सिंह, Sub 179 (100/100)) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 146-1590 LHS पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

(Signature)

हाईवे प्रशासन/परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (डि०प्र०)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075
Head Office: G-5&6, Sector-10, Dwarka New Delhi - 110075

483

TOWN & COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No. SDTP/T-63(A)/Four Lane P.A./NOC/Vol-1/2023/ 331-32 Bilaspur, Dated: 20/8/25
To

The Regional Officer,
H.P. State Pollution Control Board,
Regional Office Bilaspur,(H.P.)

Subject:- In Ashwani Kumar Saini V. State of HP &Ors.(O.A.No.48/2024 in the Hon'ble NGT), status report required with respect to the 2 sites where cutting/excavation activities were carried out.

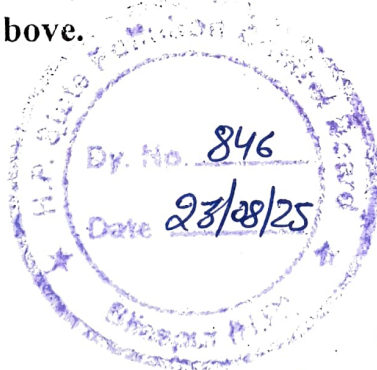
Reference:- Your Letter No.PCB/RO/BLP/(160)/OA No.48/2024/-943-49 dated 29.2.2025

Sir,

It is in continuation to this office letter No. SDTP/BLP/T-63 Four Lane P.A./24-206-07 dated 01.07.2024 vide which status of the aforesaid matter was convey to Deputy Commissioner, Bilaspur with a copy to your good office. Further, vide letter under reference point wise details have been sought by your office. In this regard, point wise information is enclosed at **Annexure-A** for your consideration and further necessary action, please.

Encls:- As above.

Yours faithfully,



Assistant Town Planner,
Sub-Divisional Town Planning Office,
Bilaspur, Himachal Pradesh.

Copy to:-

The Deputy Commissioner, Bilaspur, Distt. Bilaspur (H.P.) for information, please.

Assistant Town Planner,
Sub-Divisional Town Planning Office,
Bilaspur, Himachal Pradesh

F.R.
P.O.
22/8/25

M. Jaiswal

22/8/25

22/8/25

Sr. No.	Point	Location and Name of project proponent /owner	Nature of Activity:	Current Status
1.	Whether any action was taken or not with respect to the above mentioned locations apart from sending show cause notices. if not why and if yes, what is the current status of such action.	Khasra No.418/191/67,Village Kothi, P.O. Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (Lat:31.339549, Long:76.735708) (Prop. Sh. Budhu)	Proposed Retail Outlet/Petrol Pump.	In this regard, it is intimated that a notice was issued to the applicant under sub-section (1) of Section 39 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), vide letter No. 687-89, dated 30.01.2025. Subsequently, the applicant submitted their case for planning permission under the provisions of the aforementioned Act through the web portal, vide reference number [01202400324] dated [13.02.2025]. Observations were conveyed to the applicant, and the case is still pending with the applicant. However, it is pertinent to mention that the applicant has enclosed the in-principle access permission from the PD-NHAI and the NOC from the Deputy Commissioner regarding the petrol pump in the online case.
		Khasra No.773/597, Village Rohin, Tehsil Ghumarwin, Distt. Bilaspur (Lat: 31.417506, Long: 76.757779) (Prop. Sh. Amar Singh & Jitender Kumar)	Land Leveling and plot development.	In this regard, it is intimated that a notice was issued to the applicant under sub-section (1) of Section 39 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), vide letter No. 530-32, dated 26.10.2024. Further, a notice was also issued under sub-section (2) of Section 39 of the aforesaid Act; vide letter No. 609-12, dated 17.12.2024. The land owner Sh. Jitender Kumar S/o Sh. Manohar Lal, Village Rohin, Tehsil Ghumarwin, District Bilaspur has submitted in his reply that he has not done any type of construction work at the site at present, which has been cross-checked during the joint site inspection as conducted and has further submitted that he will take necessary prior permission before carrying out of any construction work at the site from the concerned competent Authority's either TCP Department or Panchayat Secretary. In view of the above, the site was revisited by the Junior Engineer and Junior Draftsman of this office on 30.07.2025, and it was observed that the site development work has been completely stopped. And it is also intimated that this case seems violation of section 16-C of the Himachal Pradesh Town

485

				<p>& Country Planning Act, 1977.</p> <p>However, it is pertinent to mention here that the four lane planning area have been constituted vide Govt. Notification No. TCP-F05/6/2023 dated 28.06.2024 and published in Rajpatra on dated 05.07.2024, the jurisdiction of four lane planning area is up to 100 meters from the edge of the control width on either sides of the four lane.</p> <p>It is further brought to notice that the Acquired & control width at the site remains unascertained.</p>
2.	The quantity of material excavated from the above mentioned locations.			Matter does not fall under the ambit of the Himachal Pradesh Town and Country Planning Act, 1977(Act No. 12 of 1977).
3.	Details of the locations where such excavated material was dumped.			-do-
4.	What is the status of proceedings initiated by the show cause notice and whether any penalty is imposed or not on the violators?			As per Sr. No. 1
5.	What the status of the permission sought by the violators from the department of Town and Country Planning.			As per Sr. No. 1


 Assistant Town Planner,
 Sub-Divisional Town Planning Office,
 Bilaspur (H.P.)

OFFICE OF THE DISTT. MINING OFFICER, BILASPUR DISTT. BILASPUR, H.P.

No. MO/BLP Complaint file/191/2024- 1683

Dated: 02-01-2025

From:

Mining Officer,
Bilaspur Distt. Bilaspur, H.P.

To

The Regional Officer,
HPSPCB Bilaspur
Distt. Bilaspur, H.P.

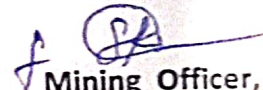
Subject: CWPII No. 31 of 2023 titled as Madan Lal V/s State of HP & ors.

Sir,

Kindly refer to your office letter No. PCB/RO/BLP (161)/CWPII No. 31/2023/Vol-II/2024/-2151-52 Dated 02-01-2025 on the subject cited above.

In this regard, it is submitted that during inspection at Rohin, the Joint Inspection Committee found that cutting/extraction work on private land of Sh. Amar Singh S/o Sh. Lakhu Ram Village Siyola bearing Khasra No. 773/597, 1105/776/597, 1152/990/772/597/1, 1152/990/772/597/2 area was carried out. In this context during inspection Additional Deputy Commissioner, Bilaspur directed the Mining Officer, Bilaspur to take immediate action. It is submitted that Mining Officer, Bilaspur on the spot made a challan amounting to Rs. 75,000/- of illegal extraction without permission and one challan amounting to Rs. 50,000/- of JCB engaged in this work and also a challan of Tipper amounting to Rs. 7,000/- has been made on dated 21/12/2024. It is pertinent to mention here that a challan of illegal extraction has already been made by the Mining Officer, Bilaspur on dated 3/6/2024 and also served a notice on dated 22/10/2024 to the land owner Sh. Amar Singh S/o Sh. Lakhu Ram Village Siyola P.O. Jukhala Tehsil Sadar Distt. Bilaspur to cease all extraction activities till necessary permission from NHA and other regulatory bodies.

Yours sincerely,


Mining Officer,
Distt. Bilaspur, H.P.

NO. PW/ BLP(1) WA/ ROAD / 2025 - **9735-36**
To

DATED : **11/9/25**

The Regional Officer,
HPSPCB Regional Office Bilaspur,
Distt. Bilaspur. H.P.

Subject:- In Ashwini Kumar Saini V. State of HP & Ors. (O.A. No. 48/2024 in the Hon'ble NGT, State report required with respect to the 2 site where cutting/ excavation activities were carried out.

Reference : Your office letter NO. PCB /RO /BLP / (160) /O.A 48/2024 2024 105/ 63 dated 18/8/2025.


Sir,

On the above noted subject the point wise information as desired is as under please :-

Sr No.	Description of information	Remarks
1	The quantity of material excavated from the above mentioned locations.	= 23010.30 Cum (Approx) (A Section Attached as Annexure A)
2	Details of the locations where such excavated material was dumped.	Site Plan attached as (Annexure B) .

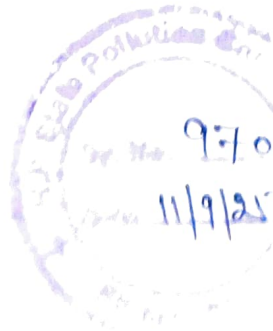
This is for your kind information and necessary action in the matter please.

DA:- As Above.


Executive Engineer,
Bilaspur Division No. 1,
HP.PWD, Bilaspur.

- Copy to the Assistant Engineer, Beri Sub-Division, HP.PWD, Beri w.r.t his office letter NO. 1018-19 dated 28/08/2028 for information and necessary action


Executive Engineer,
Bilaspur Division No. 1,
HP.PWD., Bilaspur.



Usgent
M. Jaiswal

11/09

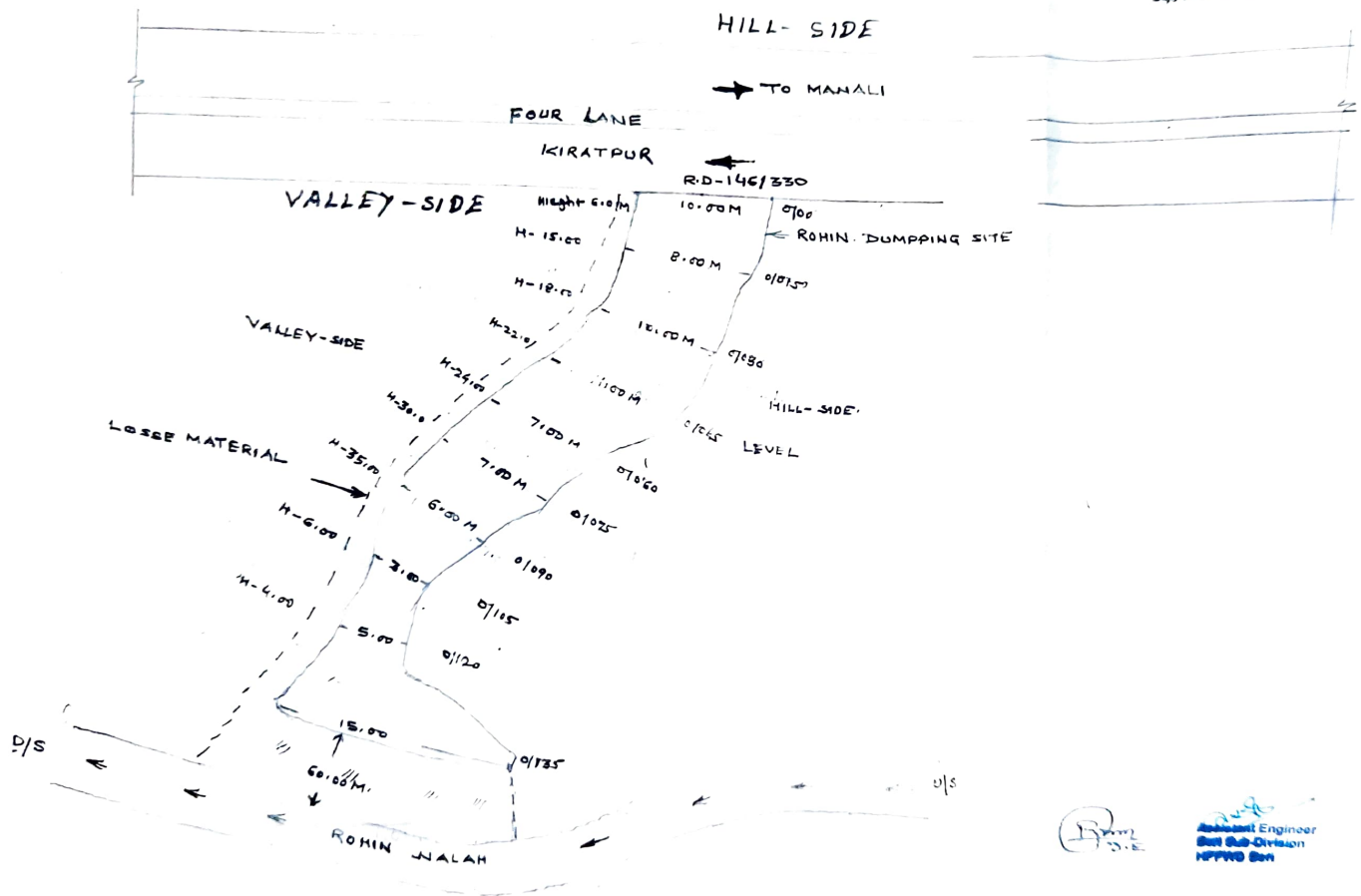
JE/DA/2025

488

NAME OF WORK SITE PLAN SHOWING THE POSITION OF DUMPING OF DECAVATED EARTH ON LAND OF SH. AMARNATH (OWNER)
VILL-VPO-ROHIN-TEH-GHUMARWIN-BILASPU (M.P) - NEAR FOUR LANE RD-146/330

Amarnath B

Note - Not to scale.

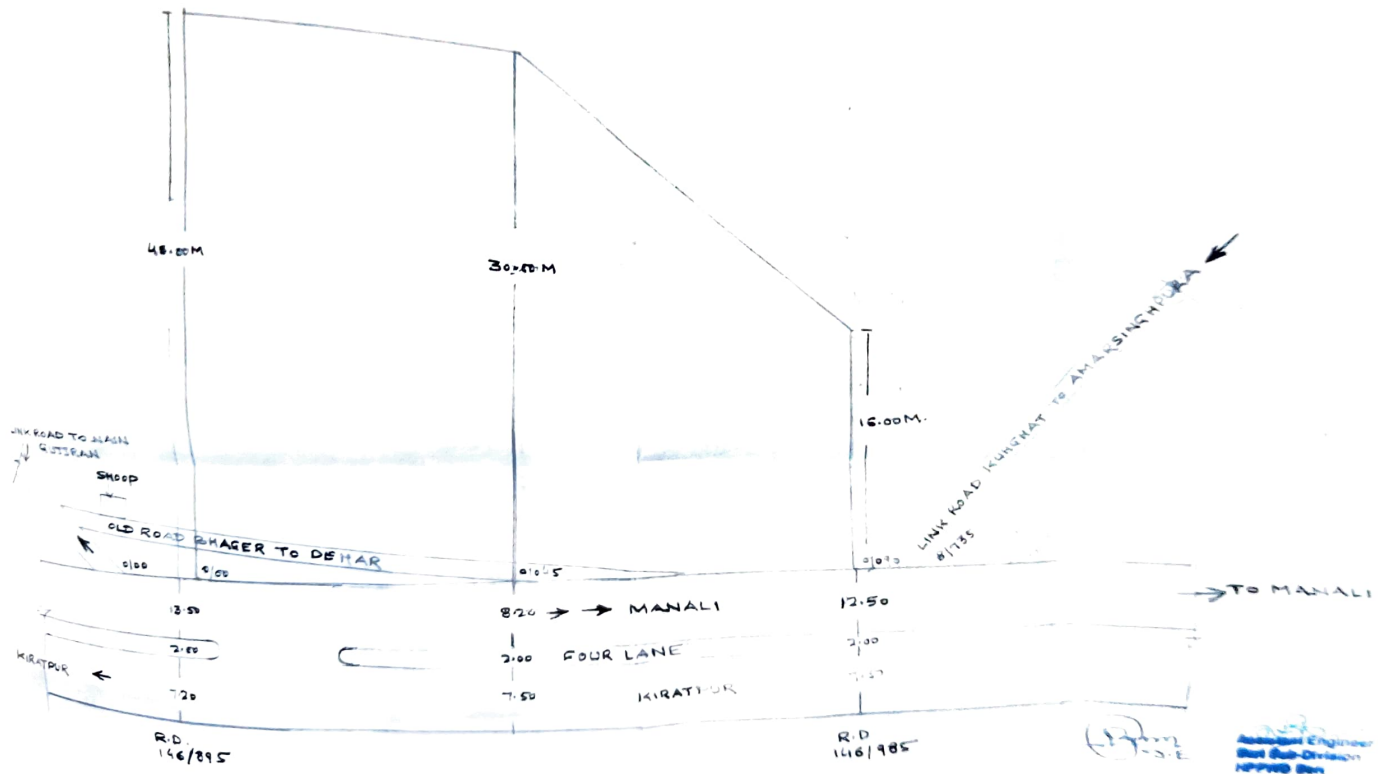


Assistant Engineer
Soil Sub-Division
MPPWD Son

489

NAME OF WORK + SITE PLAN SHOWING THE POSITION OF UN-AUTHORIZED CUTTING OF LAND ON OLD BRIDGE DEHAR ROAD NEAR AMARSINGHURA JUNCTION BY - SH. AMAR SINGH + SH. LAKHU RAM - VILL. SEHULA - TSH. SADAR DIST. RAJASHPUR (M.P.)

NOTE - NOT TO SCALE.



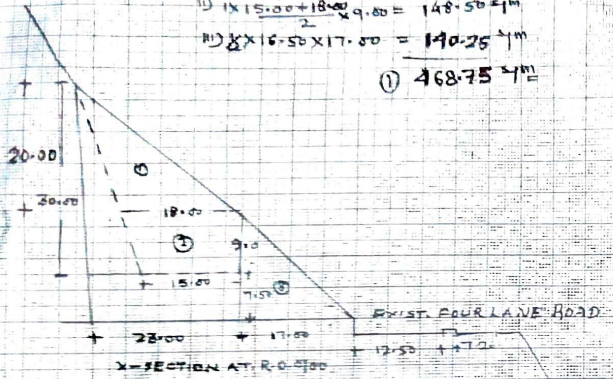
LOCATION SITE PLAN 18

Assistant Engineer
Dist Sub-Division
KIRATPUR Dist

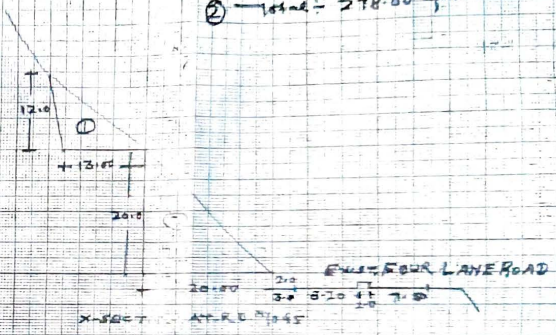
NAME OF WORK = X-SECTION SHOWING THE POSITION OF UN-UTILISED CUTTING OF LAND ON OLD BHAGER DEHAR ROAD NEAR AMARSINGAPURA JUNCTION POINT BY SH. AMAR SINGH S/O SH. LAKHU RAM. VILL - SEULA PO. JUKHALA TEH SADR DISTT BILASPUR H.P. Scale - 1 CM = 5 M.

490

C/A = $\frac{1}{2} \times 18.00 \times 20.00 = 180.00 \text{ m}^2$
 1) $\frac{1}{2} \times 15.00 + 18.00 \times 9.00 = 148.50 \text{ m}^2$
 2) $\frac{1}{2} \times 16.50 \times 17.50 = 144.25 \text{ m}^2$
 ① 468.75 m^2

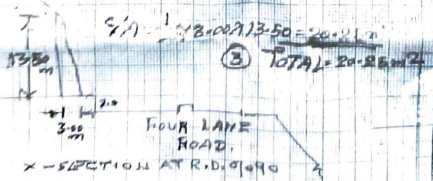


C/A = 1) $\frac{1}{2} \times 13.00 \times 12.00 = 78.00 \text{ m}^2$
 2) $\frac{1}{2} \times 20.5 \times 26.00 = 266.50 \text{ m}^2$
 ② 344.50 m^2



∴ AV. CUTTING AREA = $\frac{468.75 + 278.00 + 20.25}{3} = 255.67 \text{ m}^2$

∴ TOTAL EXCAVATED EARTH QUANTITY
 AS PER PRESENT SITE CONDITION MEASURED
 ESTIMATIVE = LENGTH \times AV. AREA
 = 80.00 \times 255.67 = 20453.60 m³



Engineer
 Civil Sub-Division
 N.P.W.D. B.M.

By Post 491⁹

O.A. No. 48/2024

Annexure-7 160

पत्रांक: जीएमआर-तहसील-ओके-MS/2025 - 792

कार्यालय तहसीलदार घुमारवीं,

जिला बिलासपुर हि०प्र०

घुमारवीं- 174021 दिनांक 21/01/2025

सेवा में,

Regional Officer.

HPSPCB Regional.

Office Bilaspur H.P.,

विषय:

Regarding illegal Muck Dumping.

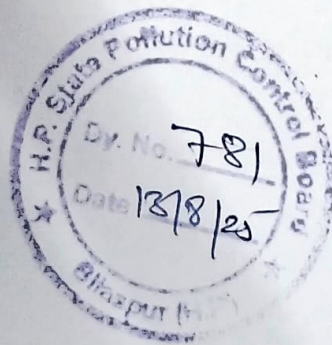
महोदय,

उपरोक्त विषय पर आपके कार्यालय के पत्र संख्या PCB/RO/BLP/CWPIL NO. 31/2023/Vol-ii/2024 - 2011-15 Dt. 19-12-2024. की अनुपालना के सम्बन्ध में छानबीन राजस्व क्षेत्रीय अभिकरण से करवाई गई उनकी छानबीन रिपोर्ट मदवार निम्नलिखित है !

1. इस मद के बारे में कोई भी सूचना पटवार सर्कल रोहिण में उपलब्ध नहीं है !
2. Muck Dumping के लिए रोहिण ग्राम में फोरलेन के साथ निजी भूमि किराए पर ली गई है !
3. Muck Dumping के लिए भू स्वामी व अमरनाथ पुत्र भगत राम निवासी रोहिण के बीच में लिखित रूप से समझौता हुआ है !
4. कागजात माल में भूमि के मालिक का नाम अश सिंह पुत्र लखु पुत्र देवीसरन दर्ज है तथा जिसकी भूमि में Muck Dumping की जा रही है उसका नाम अमरनाथ पुत्र भगत राम निवासी रोहिण है !
5. पटवार सर्कल रोहिण से सम्बन्धित नहीं है !

पुष्टी हेतु रिपोर्ट राजस्व क्षेत्रीय अभिकरण, साथ सलंगन करके आगामी कार्यवाही हेतु सेवा में सादर प्रेषित है !

सलंगन (5 बर्क)



भवदीय,

तहसीलदार घुमारवीं
जिला बिलासपुर हि०प्र०

~~F.R~~
~~P.O.~~
~~Shu~~

08/8/25

for n/a.

Ray
13/8/25.

J/R

श्रीमान जी,

मुताबिक आदेश तहसीलदार साहब द्युमारवीं के पत्र संख्या 4304 दिनांक 26/12/2024 व पत्र संख्या 19 दिनांक 3/1/2025 की अनुपालना में दानवीन मौजा व कागजात माल से की गई जिसकी मदवार रिपोर्ट निम्न प्रकार है-

मद संख्या -1 - इल के बोर में कोई भी सूचना पटवार वृत्त रौहण में उपलब्ध न है।

मद संख्या -2 MUCK DUMPING के लिये रौहण गाँव में ज़ोरलेन के साथ मिनी भूमि किराते पर ली गई है।

मद संख्या -3 MUCK DUMPING के लिये भू-स्वामी व अमर नाथ पुत्र भगत राम निवासी रौहण के बीच में ग्लेरीवत रूप से सम्झौता हुआ है।

मद संख्या -4 कागजात माल में भूमि के मालिक का नाम अमर सिंह पुत्र लखू पुत्र देवी सरन दर्ज है। तथा जिलकी भूमि में MUCK DUMPING की जा रही है इसका नाम अमर नाथ पुत्र भगत राम निवासी मौजा रौहण दर्ज है।

मद संख्या -5 पटवार वृत्त रौहण से सम्बन्धित न है।

अतः रिपोर्ट आगामी कारवाई हेतु तैयार में प्रेषित है।

Tehsildar	Supdt.	OK
<i>[Signature]</i>	<i>[Signature]</i>	
Diary No. - 5900		
Date - 25.02.25		

[Signature]
20/2/2025
VRO PC Rohin

श्रीमान जी,

रिपोर्ट प्रकृति विचार सूचक से कागजात माफ़िया से लदा में उचित है।

No 83
- *[Signature]*
M. B. Rohin
- 24/02/2025



HP State Pollution Control Board
 HIM Parivesh Bhawan, Phase-III, New Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018

Environmental Compensation as per the Order dated 29.07.2013 passed by the Hon'ble National Green Tribunal in O.A. No. 256 of 2013 titled Abhishek Rai Vs State of HP & Ors.

Whereas, Regional Officer, HPSPCB Bilaspur, Distt.- Bilaspur vide letter No. - PCB/RO//BLP/(161) CWPIIL No. 31/2023/Vol-III/2459 dated 06.02.2025, has reported that as per the Joint inspection conducted on 21.12.2024 under the Chairmanship of Additional Deputy Commissioner Bilaspur that unscientific/ illegal hill cutting was observed near Rohin Bus Stop on private land of Sh. Amar Singh, S/o Sh. Lakhu Ram, R/o Village- Siyola, PO- Jukhala, Tehsil- Sadar, Distt.- Bilaspur at VPO- Rohin, Tehsil- Ghumarwin Distt.- Bilaspur HP adjacent to four lane.

Whereas, as per the aforesaid RO letter it has been informed that during the joint inspection, the Mining Officer Bilaspur has issued on spot challan of the machinery involved in hill cutting as per the directions of ADC Bilaspur for illegal extraction without permission. The hill cutting work was stopped then by the joint inspection committee.

Whereas, a show cause notice was issued by the Regional Officer, HPSPCB, Bilaspur on 10.01.2025 to Sh. Amar Singh, S/o Sh. Lakhu Ram, R/o Village- Siyola, PO- Jukhala, Tehsil- Sadar, Distt.- Bilaspur with the directions to not to carry out further cutting work and sought proper permission form concerned departments and not to dispose of muck into the forest land, ROW and Govind Sagar lake and immediately provide measures such as gabion wall at muck dumping sites etc. but no compliance -cum- Action Taken Report has been received till date.

Whereas, the during the re-inspection of the spot conducted by the state Board on 06.02.2025, it has been observed that hill cutting activities are still going on by Sh. Amar Singh (Plot Owner) S/o Sh. Lakhu Ram, R/o Village- Siyola, PO- Jukhala, Tehsil- Sadar, Distt.- Bilaspur. The muck generated from hill cutting has been dumped on the private land on a very steep slope without providing adequate and effective protection measures which got spilled into adjoining nallah.

Whereas, in view of above stated facts and as per orders dated

29.07.2023 passed by the Hon'ble National Green Tribunal in O.A. No. 256 of 2013 titled Abhishek Rai Vs Sato of HP & Ors, the Regional Office, Bilaspur has recommended to impose spot fine as polluter pay principle as Environmental Compensation amounting to Rs. 1.00 Lakh for carrying out unscientific /illegal disposal of muck into adjacent nallah for violation under the provisions of Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the facts stated above tantamount to violation of the provisions under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and directions of the Hon'ble NGT in its order dated 29.07.2013 in O.A. no. 256 of 2013 titled as Abhishek Rai V/s State of HP & Ors.

In view of above facts, **Sh. Amar Singh, S/o Sh. Lakhu Ram, R/o Village- Siyola, PO- Jukhala, Tehsil- Sadar, Distt.- Bilaspur at VPO- Rohin, Tehsil- Ghumarwin Distt.- Bilaspur** is hereby imposed an Environmental Compensation amounting to Rs. 1,00,000/-only (Rupees One Lac only) for violation stated above with a direction that same shall be deposited in the account of Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c no. 54140100001617 (IFSC Code BARB0NEWSIM) within 3 days failing which action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 shall be initiated against you and submit the receipt/compliance report to this office at the earliest.

Signed by
Amrjoshi, IFS
 Member Secretary
 HP State Pollution Control Board
 Date: 27-05-2025 13:15:32

Endst. No. PCB /234915/ CWPIL No.

31/2023/2025/- 2738-40 Dated: 27-05-25

Copy forwarded to the following for information, compliance/action and report:-

1. The Regional Officer, HPSPCB, Bilaspur, District Bilaspur, H.P.
2. Sh. Amar Singh, S/o Sh. Lakhu Ram, R/o Village- Siyola, PO- Jukhala, Tehsil- Sadar, Distt.- Bilaspur at VPO- Rohin, Tehsil- Ghumarwin Distt.- Bilaspur, HP.
3. The Sr. System Manager (IT), HPSPCB.



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,
Tehsil Sadar, District Bilaspur Himachal Pradesh
Telefax- 01978-223550, E-mail: pcbobilaspur2@gmail.com



No. PCB/RO/BLP/(160)/OA No. 48/2024/- 1096-1101
To

Dated:-23/08/25

The Project Director,
NHA1 PIU-Gutkar Distt. Mandi.

The Executive Engineer,
HPPWD Jhandutta, Distt. Bilaspur

The Assistant Town Planner
Bilaspur, Distt. Bilaspur HP.

The District Mining Officer
Bilaspur, Distt. Bilaspur HP.

Subject: In Ashwini Kumar Saini V. State of HP & Ors. (O.A. No. 48/2024 in the Hon'ble NGT), status report required with respect to the 2 sites where cutting/excavation activities were carried out.

Sir,

This is in reference to the subject cited above. In this regard, it is submitted that a joint inspection of under construction petrol pump at Vill. Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur has been scheduled on dated 26.08.2025 at 11:00 AM by Sub Divisional magistrate Jhandutta.

In this regard, you are requested to kindly attend the aforesaid joint inspection on rescheduled date, time and venue, please.

Yours faithfully,

Regional Officer
HPSPCB Regional Office Bilaspur
Telefax- 01978-223550

Copy forwarded to:

1. The Sub-Divisional Magistrate Jhandutta, Distt. Bilaspur HP for information, please.
2. Sh. Sunny Sharma S/o Sh. Vijay Kumar, Vill. Dughiyar, PO Sohari, Teh. Dhatwal Distt. Hamirpur HP with the direction to remain present during aforesaid joint inspection.

*Mr. Sandeep Singh
manager*

[Handwritten signature]

22/08/25

Regional Officer
HPSPCB Regional Office Bilaspur
Telefax- 01978-223550

496

श्रीमान जी प्राप्त कल चाव Dugit कर मे
नली रहता है और वर वाले
पता देने से भी इनकार कर रहे
और लेने से भी इनकार
वापस Return to Sender



Handwritten signature
ABPM, Sohna
28/08/25



Photographs No. 01 : Shows The Status Of Excavation Site No. 2.



Photograph No. 02: Direction Given By The Sub Divisional Magistrate To HPPWD Officials To Analyse The Quantum Of The Excavated Material.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

Annexure-12



NHAI/PD/PIU-Mandi/Access Per/58/332

13th May, 2024

To,

Territory Manager,
Ambala Territory (Retail),
Bharat Petroleum Corporation Limited,
Vill. Alamgir, Post Tiwana, Lalru,
Tehsil Dera Bassi, Distt. Mohali-140501.

Sub: Proposal for In-principle/Provisional access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 134+745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi, having Khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta Distt. Bilaspur in the state of Himachal Pradesh.

Please refer to your office letter dated 13.05.2024 vide which submission of Bank Guarantee no. 0031NDDG00028925 of amounting to Rs. 2,50,000/- and receipt of non-refundable provisional fee amounting to Rs. 20,000/- Transaction reference no. 0905240004177 through Bharatkosh Portal Online (Bharatkosh.gov.in) to this office.

2. In this regard, Regional Officer, NHAI Himachal Pradesh at Shimla office letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 (copy enclosed) has accorded a **Temporary In-principle Access Permission** for a period of 12 (Twelve) months or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per Ministry's guidelines dated 24.07.2013 & 26.06.2020 or any other as applicable from time to time.

3. Further, it is also requested to follow all the terms and conditions laid down in Regional Officer, NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 for temporary in-principle access permission.

4. This is for your information and necessary action please.

With regards,

Encls. As above.

(Varun Chari)
Project Director

Copy for information and necessary action to:-

- (i) **Regional Officer, NHAI Shimla:-** It is submitted that applicant has deposited the Bank Guarantee as per MoRTH guidelines dated 26.06.2020 which was verified by ICICI Bank Nalagarh road, Baddi, Distt. Solan (HP) vide e-mail dated 13.05.2024. The copy of the same is enclosed for your information and records please.
- (ii) **Independent Engineer, M/s ICT Pvt. Ltd. :-** with a requested to ensure various condition to be followed by applicant as written in RO NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024.
- (iii) **Authorized Signatory, M/s Gawar Kiratpur Nerchowk Highway Pvt. Ltd.**

प्रधानकार्यालय: जी-5 एब 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



भारतीय राष्ट्रीय 500 मार्ग प्राधिकरण

28

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

क्षेत्रीय कार्यालय - शिमला, हाउस नं. 1, ऋषिकेश सदन, चक्कर, शिमला (हि.प्र.), फोन : 0177-2830419

Regional Office-Shimla, House No. 1, Rishikesh Sadan, Chakkar, Shimla (HP)-171005, Ph: 0177-2830419

Email: rohimachalpradesh@nhai.org & ronhaihp@gmail.com



सत्यमेव जयते

NHAI/RO/HP/11011/62/Access-Per/24-25/221

5th May, 2024

To,

The Project Director,
National Highways Authority of India
PIU-Mandi (H.P).

Sub: Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh.

Ref: Project Director, Mandi letter no. NHAI/PD/PIU-Mandi/Access Per/58/290 dated 07.05.2024.

Kindly refer your letter no. NHAI/PD/PIU-Mandi/Access Per/58/2988 dated 30.03.2024 submitting therewith the Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh for the approval of Competent Authority.

2. Accordingly, based on the recommendation of Project Director, PIU-Mandi & concerned Authority Engineer and further examination of proposal in this office with respect to Ministry's guidelines dated 26.06.2020 and other applicable guidelines regarding access permission to Retail Outlet, temporary in-principle access permission for use of NH land for approach road is hereby issued subjected to the following conditions:-

- (i) The oil company/applicant shall do necessary alteration including complete removal/shifting of the service roads at its own cost whenever asked by NHAI, for the development of National Highway or in the interest of safety in this section.
- (ii) The oil company/ applicant should adhere to their undertakings given with the proposal and the construction of retail outlet shall be done according to the drawings enclosed with the proposal during execution at the site.
- (iii) It must be ensured that Drinking water facilities and toilet facilities as per Ministry's circulars dated 26.12.2013 and 18.01.2018 are available at proposed retail outlet. This should be strictly followed.

[Signature]

प्रधान कार्यालय : जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075
Head Office : G-5&6, Sector-10, Dwarka, New Delhi-110075

- (iv) The validity of temporary access permission will be for a period of 12 (Twelve) or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per ministry's guidelines dated 26.06.2020 or any other as applicable from time to time.
- (v) The oil company/applicant shall construct the property along with its access as per approved drawings at their own cost within 12 (Twelve) months of issue of provisional NOC i.e. date of issue of this letter. After construction as per approved drawings and to the satisfaction of Highway Administration, the final approval may be given. In case the construction is not done within the stipulated time as per Ministry's guidelines the provisional NOC is deemed to be cancelled, unless renewed by the Highway Administration.
- (vi) The height restrictions of building structures shall be as per local Govt. guidelines and there should be sufficient parking inside the retail outlet so that there is no overflow of vehicles on temporary approach road.
- (vii) The oil company/applicant shall install all the requisite road signs as per latest IRC 67 and provide road markings as per latest IRC 35 to the satisfaction of PD PIU-Mandi.
- (viii) The oil company/applicant shall arrange all the clearances required for construction of temporary access as per approved drawing himself. He shall also arrange for shifting of utilities if required at his own cost as per the guidelines of the concerned department.
- (ix) The oil company/applicant shall furnish two set of fresh license deeds (duly indicating designed chainage cum existing chainage of both new and old NH No.) in two originals drawn on new stamp paper as per Ministry's standard norms and duly signed by authorized signatory along with his power of attorney at the time of issue of final permission.
- (x) The oil company shall not do or caused to be done in pursuance of the access permission any acts which may cause any damage to Highway and shall not do or cause to be done, in pursuance of access permission, any act by which safety and convenience of traffic on the Highway shall be disturbed.
- (xi) It shall be ensured that there is sufficient distance (as per Ministry's Circular) i.e. 100 m (or as per guidelines) from the gap in medians to the existing property.
- (xii) The provisional approval shall be cancelled if at any stage it is found that the site causes obstruction/hindrance/safety threat to the existing highway users.
- (xiii) PD NHAI PIU-Mandi shall verify the land related documents of the applicant before conveying the temporary in principle/provisional approval to the applicant/oil company.

42

- (xiv) PD NHA/ PIU-Mandi shall verify & ensure that the location of fuel station at curve does not cause threat to the safety of Road Users and accordingly convene the approval.
- (xv) PD, NHA/ PIU-Mandi shall ensure the construction of deceleration and acceleration lane as per site requirement and considering road safety.

3. As per Ministry's circular No. RW/NH-33032/01/2017-S&R(R) dated 26.06.2020, the applicant had submitting processing fee of Rupees 10,000/- on Bharatkosh portal with transaction Ref no. 3004240022203 dated 30.04.2024 PD shall ensure, before conveying the conditional temporary 'in-principle'/provisional approval to the applicant, Non-refundable Provisional Fee amounting Rs. 20,000/- for provisional approval & Bank Guarantee amounting Rs. 2.5 Lakh valid for three year towards successful completion of access as per approved drawings/prescribed specifications shall be collected from the applicant and further necessary action shall be taken under intimation to this office..

4. Notwithstanding to the above, the provisional NOC shall stand cancelled under the following circumstances:-

- (i) If any document/information furnished by the applicant proves to be false or if the applicant is found to have willfully suppressed any information.
- (ii) Any breach of the condition imposed by the by the Highway Administration or the officer authorized by the Administration on his behalf.
- (iii) If at any later stage, any dispute arises in respect of the ownership of the land on which the retail outlet is located or regarding the permission for change of land use.

Encl.: As above (Two set of proposal).



Abdul Basit
Regional Officer, NHA/
Himachal Pradesh

